

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 3380 OF 2009

ACHARYA VIDYA SAGAR TECH.EDUN.STY.

Appellant (s)

VERSUS

STATE OF M.P.& ORS.

Respondent(s)

(With appln(s) for vacating stay and prayer for interim relief and office report)
WITH Civil Appeal NO. 3381 of 2009

(With prayer for interim relief and office report)

Civil Appeal NO. 3382 of 2009

Civil Appeal NO. 3383 of 2009

(With appln.(s) for directions, prayer for interim relief and office report)

Civil Appeal NO. 3384 of 2009

(With appn.(s) for further direction, exemption from filing O.T., prayer for interim relief and office report)

Civil Appeal NO. 3385 of 2009

(With appln.(s) for exemption from filing O.T., prayer for interim relief and office report)

Civil Appeal NO. 3386 of 2009

(With appln.(s) for transposing respondents as petitioners)

Civil Appeal NO. 3387 of 2009

(With appn.(s) for directions, exemption from filing O.T., prayer for interim relief and office report)

Civil Appeal NO. 3388 of 2009

(With appn.(s) for directions, exemption from filing O.T., prayer for interim relief and office report)

Civil Appeal NO. 3389 of 2009

(With appn.(s) for directions, prayer for interim relief and office report)

Civil Appeal NO. 3390 of 2009

W.P(C) NO. 246 of 2008

(With appln.(s) for directions and office report)

Civil Appeal NO. 3391 of 2009

(With appln.(s) for c/delay in filing SLP and office report)

Civil Appeal NO. 3392 of 2009

(With appln.(s) for deletion of the name of respondent, prayer for interim relief and office report)

Civil Appeal NO. 3393 of 2009

Civil Appeal NO. 3394 of 2009

(With prayer for interim relief and office report)

Date: 29/05/2009 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.S. SIRPURKAR

HON'BLE MR. JUSTICE R.M. LODHA

[VACATION BENCH]

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ITEM NO.102

COURT NO.3 DATED 29/5/2009

.....contd.

For Appellant(s)

Mr. B.K.Satiya,Adv.

Mr. Siddharth Gupta, Adv.

Mr. Mohan Pandey, Adv.

in CA 3392/09

Mr. R. Venkataramni, Sr.Adv.

Mr. Jasbir Singh Malik, Adv.

Ms. Anu Gupta,Adv.

in IA in CA

Mr.Brijinder Chahar, Sr.Adv.

3392/09 Mr. Jasbir Singh Malik, Adv.
Mr. S.K. Sabharwal, Adv.

in CA 3393/09 Mr. Anoop George Chaudhri, Sr.Adv.
Ms. June Chaudhari, Sr.Adv.
Mr. Shakil Ahmed Syed, Adv.
Mr. Syed Ahmad Saud, Adv.

in CA n3380-86/09 Mr. Triloki Nath Razdan, Adv.
Ms. Smriti Razdan, Adv.

For Respondent(s)
CA 3380,3392 &
3393 of 2009 Mr. S.K. Gambhir, Sr. Adv.
Mr. M.P. Jha, Adv.
Mr. Ram Ekbal Roy, Adv.
Mr. Harshvardhan Jha, Adv.

State of M.P. Ms. Praveena Gautam, Adv.
Mr. B.S. Banthia ,Adv

for Board Mr. Annam D.N. Rao, Adv.

For NCTE Mr. Yatish Mohan, Adv.
Ms. Vinita Y. Mohan, Adv.
Ms. Pooja Jha, Adv.
Mr. Shekhar Prit Jha, Adv.

for UOI Mr. Ashok Bhan, Adv.
Ms. Sadhana Sandhu, Adv.
Ms. Rashmi Malhotra, Adv.
Mr. Raj Kumar Tanwar, Adv.
Mr. D.S. Mahra, Adv.
Ms. Sushma Suri, Adv.

UPON hearing counsel the Court made the following
ORDER

This Court had granted an interim order allowing the
students to appear before the examinations. These orders

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ITEM NO.102 COURT NO.3 DATED 29/5/2009contd.

were passed on 16.05.2008 and 30.05.2008. The Court directs that the
result of all these students shall be declared within 15 days from
today. The declaration of result shall be provisional subject clearly to
the final outcome of these appeals. The declaration of the result shall
not create any rights in the students nor in the institutions. All the
matters shall then be placed for final hearing in the opening week
after summer vacation.

(Pawan Kumar)
Court Master

(M.S. Negi)
Court Master